## GOVERNMENT OF INDIA PRIME MINISTER LOK SABHA

UNSTARRED QUESTION NO:5313
ANSWERED ON:28.04.2010
RECOMMENDATIONS OF NATIONAL ADVISORY COUNCIL
Kashyap Shri Virender;Thakur Shri Anurag Singh

## Will the Minister of PRIME MINISTER be pleased to state:

- (a) the details of recommendations made by the National Advisory Council since 2005 till date;
- (b) the recommendations accepted by the Government during the said period;
- (c) whether any policy, including legal and constitutional position, has been formulated by the Council for the Government; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (Shri Prithviraj Chavan)

- (a): The recommendations made by NAC since 2005 are on Tribal Development, Plight of the Scheduled Tribes in the country, Autonomy of Cooperatives, Decentralisation ( Panchayati Raj ), Equality of Women, Judicial Reforms, Unorganised Sector Workers' Social Security Bill, Modernisation of Revenue Administration, Revival of Rural Cooperative Credit Institutions, Wasteland Development Programmes, National AIDS Control Effort, Integrated Energy Policy, Revitalisation of Indian Agriculture, Constitutional Amendment of Cooperatives, Gram Nyayalayas Bill 2005, Creation of Energy Security in villages through Biomass, progress of work being done by National Manufacturing Competitiveness Council, Right to Education, National Rehabilitation Policy and various issues pertaining to Governance.
- (b): The recommendations of NAC served as significant inputs in several legislations / decisions taken / proposed by the Government including :
- (a) The Unorganised Workers' Social Security Act, 2008,
- (b) The Gram Nyayalayas Act, 2008
- (c) The Right of Children to Free and Compulsory Education Act, 2009
- (d) The Scheduled Tribes and Other Forest Dwellers (Recognition of Forests Rights) Act
- (e) Higher quantum of funds for Pradhan Mantri Gramin Sadak Yojana.
- (f) Creation of Prarambhik Shiksha Kosh, a non lapsable fund, to credit the proceeds of the Education cess to be spent entirely on Sarva Shiksha Abhiyan (SSA) and Mid-Day Meal (MDM) Scheme.
- (g) Universalisation of the Integrated Child Development Services (ICDS) programme.
- (h) Higher priority accorded to Sarva Siksha Abhiyan (SSA).
- (i) National Rural Health Mission.
- (j) National Food Security Mission and Rashtriya Krishi Vikas Yojana.
- (k) Introduction of Constitution (111th Amendment) Bill, 2009 in order to make cooperatives autonomous.
- (I) Revival of long-term cooperative credit structure.
- (m) Finalisation of Terms of Reference of the Board for Reconstruction of Public Sector Enterprises
- (n) National Land Records Modernisation Programme.
- (o) Amendment of certain laws to make them more gender-sensitive and gender-friendly.
- (p) Formulation of Integrated Energy Policy, National Rehabilitation and Resettlement Policy and National Policy for Farmers 2007.
- (q) Constitution of National Rainfed Area Authority and a High Level Committee on Manufacturing.
- (r) Service Delivery Excellence Model titled 'Sevottam' for implementation in government organizations.
- (s) Notification for providing two years' minimum tenure to the cadre posts of the IAS (except the posts of the Chief Secretaries) for 13 States / Cadres.
- (c) & (d): Following policies, including legal and constitutional position, have been formulated by the Council since 2004 for the consideration of Government:
- i) Draft Right to Information Act 2004
- ii) Draft National Rural Employment Guarantee Act, 2004
- iii) Draft National Policy on Tribals
- iv) Draft of The Local Courts Bill, 2005
- v) Draft of the Unorganised sector Workers' Social Security Bill, 2005
- vi) Draft Gram Nyayalayas Bill, 2005 and amendments therein
- vii) Draft National Development, Displacement and Rehabilitation Policy, 2006